

(b) Following suggestions emanated from the proceedings of the Seminar -

- (i) Indian Standards and legislations in the field of safety should be implemented by voluntary rather than mandatory means
- (ii) Safety measures in industrial units should be incorporated at planning stage rather than as an after—thought
- (iii) Training of workmen especially in small scale industries should be imparted through trade unions and organisations engaged in social work
- (iv) The design of safer equipment should be modified keeping in view the needs of tropical areas
- (v) Awareness about safety should be created in rural areas through consumer bodies
- (vi) Awareness about safety among common masses should be increased through publicity

(c) The Factories Act 1948 provides for safety, health and welfare of workers employed in factories. Certain special provisions exist in this Act for Children. While the responsibility for complying with the provisions of the Factories Act lies with the occupier of the factory, the State Governments and Union territories are responsible for enforcing compliance of these provisions by the factory. The States/UTs are also empowered to make rules under the Act.

**P. F. in Amrit Bazar and Northern India Patrika, Allahabad**

8337 SHRI VISHWANATH SHASTRI

Will the PRIME MINISTER be pleased to state

(a) whether about Rs 65 lakhs collected from July 1987, being contribution of worker toward Provident Fund has not been deposited by the management of "Amrit Bazar" and "Northern India Patrika" Allahabad (U.P.),

(b) if so, the details thereof,

(c) whether any action has been taken in the matter,

(d) if not, the reasons therefor and

(e) the immediate action being taken by the Government as provided under the Provident Fund Act?

DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) (a) and (b) The Employees Provident Fund Authorities have reported that an amount of Rs 31 84,822,50 (Rupees Thirty one lakh Eighty four thousand eight hundred twenty two and fifty paise) is outstanding against the management of Amrit Bazar and Northern India Patrika in account of workers contribution towards provident fund for the period July, 1987, to July, 1991

(c) to (e) Necessary legal action has been initiated against the management for recovery of the outstanding dues

#### Maintenance of Lawns in Bungalows

8338 SHRI SYED SHAHABUDDIN  
Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the annual budget during the last three years, year-wise for the maintenance of gardens and lawns attached to official